

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2409
ANSWERED ON:11.03.2015
BSUP
Patole Shri Nanabhau Falgunrao

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether thousands of families are living in transit camps as the construction of the houses under Basic Services for Urban Poor scheme could not be completed within the stipulated timeframe in the country and particularly in Maharashtra;
- (b) if so, the details thereof, Statewise, and the action taken by the Government in this regard;
- (c) whether some irregularities in allotment of houses to underserving people have come to the notice of Government; and
- (d) if so, the details thereof and the steps taken/being taken by the Government to address the issue?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

(a) & (b): Government has provided financial assistance to States/UTs including Maharashtra for providing housing to urban poor including slum dwellers under Basic Services for Urban Poor (BSUP). Out of 7,80,250 number of houses approved under BSUP, 5,91,942 houses have been completed, 1,88,308 houses are under construction. State wise details are annexed.

In some cases of under construction houses, families may be living in transit houses. It is the responsibility of States/UTs and Urban Local Bodies(ULBs), which are the implementing agencies, to complete the houses under progress.

(c) & (d): Allotment of these houses to the eligible beneficiaries is the responsibility of States/UTs. Complaints/ cases of irregularities in connection with allotment of houses received in the Ministry are sent to State Governments / Union Territories (UTs) concerned for appropriate action.